

IN THE INCOME TAX APPELLATE TRIBUNAL "D" BENCH : KOLKATA

[Before Hon'ble Sri N.V.Vasudevan, JM & Shri Waseem Ahmed, AM ]

I.T.A No. 691/Kol/2015

Assessment Year : 2009-10

Exide Industries Ltd.  
Kolkata  
[PAN : AAACE 6641 E]  
(Appellant)

-vs.-

Pr.C.I.T., Kol-I,  
Kolkata

(Respondent)

For the Appellant : Shri Sumit Kumar Gupta, AR

For the Respondent : Shri Niraj Kumar, CIT(DR)

Date of Hearing : 18.04.2017.

Date of Pronouncement : 18.04.2017.

**ORDER**

**Per N.V.Vasudevan, JM**

This is an appeal by the Assessee against the order dated 19.03.2015 of Pr.CIT, Kolkata-I, Kolkata passed u/s 263 of the Act relating to AY 2009-10.

2. The assessee has filed an application dated 28.02.2017 requesting for the withdrawal of appeal. The ld. DR did not raise any objection. We permit the assessee to withdraw this appeal.

3. In the result, the appeal is dismissed as withdrawn.

**Order pronounced in the Court on 18.04.2017.**

Sd/-  
[Waseem Ahmed]  
Accountant Member

Sd/-  
[ N.V.Vasudevan ]  
Judicial Member

Dated : 18.04.2017.

[RG PS]

Copy of the order forwarded to:

- 1.Exide Industries Limited, 59E, Chowringhee Road, Kolkata-700020., West Bengal.
2. Pr.C.I.T.-I, Kolkata. .
- 3..CIT(DR), Kolkata Benches, Kolkata.

True copy

By Order

Asstt.Registrar, ITAT, Kolkata Benches